

-2-

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 1440 of 1993

Anwar Ali

.... Applicant

Versus

Union of India and Ors

..... Respondents

CORAM:

Hon. Mr. Maharaj Din, J.M.

Hon. Mr. S. Das Gupta, A.M.

(By Hon. Mr. Maharaj Din, Member (J))

This application has been moved for the enhancement of subsistence allowance to the extent of 75% of the salary. The relevant facts giving rise to this application are that the applicant was posted as Chaukidar at Advance Training Centre Thather, district Jaunpur on 16.8.92.

The F.I.R was lodged by some persons and the applicant involved in a case u/s 25 Arms Act which was registered ^{as} in case crime No. 208/92 at Police station Bhadshi, district Jaunpur.

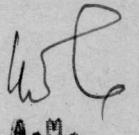
2. The applicant was detained in the police lock up for more than 48 hours, therefore he was placed under suspension. During the suspension period he was being paid ^{50% 2} 15% of his salary as subsistence allowance. It is stated that since he is placed under suspension exceeding three months therefore he is entitled for enhancement of subsistence allowance to the extent of 75% of his salary. The applicant submitted a representation dated 15.2.93 (Annexure A3) for enhancement which is pending for disposal.

3. The learned counsel for the applicant has stated that at present the purpose of filing this application would be served if directions are issued to the respondents

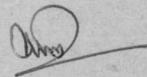
-3

:: 2 ::

to dispose of the foregoing representation within a specified period. So considering these facts and circumstances of the case, ^{and} the submission of the learned counsel for the applicant the directions are issued to the respondents to dispose of the representation regarding enhancement of subsistence allowance (Annexure A3) within 2 months from the date of communication of this order. This case is accordingly disposed of at the admission stage.



A.M.



J.M.

Dated: 13.10.1993

(Uv)